

(c) The infected computer was isolated from the Network and no leakage of contents of the computer could be traced.

(d) Multi-tier and strong security measures are in place across all DRDO establishments. As a policy of the Organisation, all the PCs get connected to the network after proper checks of Authentication and Authorization. Internet access is allowed only to selected officers and is provided only on selected isolated computers, which are further moderated using best security and monitoring tools available in the industry. As per the policy implemented by the Government, strict exclusion between Internet and Information Technology infrastructure deployed by strategic sectors including Defence is maintained.

National Internet Registry

3471. SHRI A. ELAVARASAN: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government has launched the national Internet Registry (NIR) which enables availability of IP addresses and internet resources in local languages;

(b) if so, the details thereof;

(c) whether the internet registry would be able to help in the larger goal of inclusion in India as more and more people can access the internet due to local language domain and content; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) and (b) Yes, Sir. National Internet Registry (NIR) was launched on 7th March, 2013 by Honorable Minister of communications and Information Technology. It has been named as Indian Registry for Internet Names and Numbers (IRINN). It will allocate IP addresses to individuals, body corporates, academic institutions.

(c) and (d) IRINN will help in allocation of IP addresses at an affordable price to Individuals, Corporates and academic institutions and entities, incorporated or established in India, under the Indian laws.. This is expected spur the growth of

Internet in India. Further implementation of domain names in local languages will help more and more people to access content in local languages leading to inclusive growth.

Piracy in Cyber World

†3472. SHRI MOTILAL VORA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Government is aware of continuously growing piracy in cyber world;
- (b) The steps taken by Government to curb this menace;
- (c) The number of persons arrested in such cases during the last three years; and
- (d) The details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) There is no estimate available to the extent of cyber piracy in India. However, it is believed that cyber piracy exists in India as is the case for other copyright based industries in India and abroad.

- (b) The steps taken by the Government to control include the following:
 - (i) Intellectual Property rights (IPR) for software in the country is covered under Copyright Act, 1957 as amended and violations attract both fine and imprisonment penal action under Section 63 of the Copyright Act.
 - (ii) Government has set up a Copyright Enforcement Advisory Council under Ministry of Human Resource Development (the nodal Administrative Ministry), which reviews the progress of enforcement of Copyright Act and also advises on measures—both on the policy and implementation front for its better enforcement. Special Cells for monitoring the enforcement of copyright have been set at Police Headquarters in the States/UTs.

† Original notice of the question was received in Hindi.